

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/13522/A.

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar, Gauhati High Court,  
Itanagar Permanent Bench, Naharlagun,  
Arunachal Pradesh.

Dated Guwahati, 21<sup>st</sup> December, 2022.

Sub:- Earned Leave alongwith station leave permission.

Ref:- No. HC(IB)-VIG/01/2022/ dated 15.12.2022.

Sir,

With reference to the above, I am directed to inform you that Shri Tageng Padoh, District & Sessions Judge, Pasighat, has been granted **earned leave for three days from 21.12.2022 to 23.12.2022 alongwith station leave permission from 18.12.2022 to 25.12.2022**, subject to submission of his leave admissibility report in the Registry of Gauhati High Court, Itanagar Permanent Bench. Further, he has been asked to hand over charge to the next senior most Judicial officer at the station.

Yours faithfully,


Sd/-  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-21/2008(Pt.)/13523-13524/A, dated** , 21-12-2022

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Pasighat, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
S. K. Saha